

CENTRAL ADMINISTRATIVE TRIBUNAL  
QUADRUPLETTI BENCH

CP No. 17 197 (OA 86/97)

S. M. S. Limbu

Applicant(s)

- vs -

Smt. L. R. Mithra

Respondent(s)

M. M. Chaudhary, Mrs. N. D. Goswami

Advocate for the Applicant(s)

Advocate for the Respondent(s)

Office Note

Date

Court Orders

This CP is filed by Mr. M. Chaudhary learned counsel for the applicants praying for willful non-compliance of the judgement & order dated 23-4-97 passed in OA 86/97.

17-12-97

Mr. A. Ahmed learned counsel appearing behalf of the Mr. S. Ali, Sr. C.G.S.C. submits that Mr. Ali is very sick and he is unable to attend this Tribunal. The counsel appearing on behalf of the applicant has no objection.

Case is adjourned till 2-1-98.

6  
Member

  
Vice-Chairman

dicted for favour

1m 1  
19/12

of orders.

Let this case be listed on

6-1-98 for orders.

6  
Member

  
Vice-Chairman

6.1.98

Two weeks further time allowed to receive instructions on the prayer of Mr. S. Ali, learned Sr. C.G.S.C. List it on 23.1.98.

6  
Member

  
Vice-Chairman

nkm

5/12

21

Copy of the order  
has been sent to the  
S/Secy. for issuing  
the same to the  
parties.

17/12

23-1-98

There is no representation on behalf of the parties. 2 weeks time is allowed for receiving instructions. List ~~on~~ No further time will be granted.

List on 10-2-98 for orders.

  
Member  
Vice-Chairman

lm

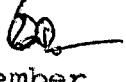
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WD

10.2.98

Mr S.Ali, learned counsel appearing on behalf of the alleged contemner informs this Tribunal that pursuant to the order passed by this Tribunal the petitioner was asked to appear in the interview. Therefore, according to him the petition should be closed. Ms N.D.Goswami, learned counsel appearing on behalf of the contempt petitioner <sup>has</sup> also seen the letter written to the learned counsel Mr Ali and submits that in view of that the contempt petition may be closed.

Accordingly the contempt petition is closed.

  
Member  
Vice-Chairman

pg

AS  
11/2